

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI**

OA No 69 OF 2024

IN THE MATTER OF:

BONIGI RANGAIAH

..... Applicant

Vs

CENTRAL POLLUTION CONTROL BOARD AND OTHERS

..... Respondents

REPORT FILED BY THE APPCB 2nd RESPONDENT

DATE- 26.11.2024



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

#26, S2, Royal Castle, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

Mobile: 98407 98460 / 63831 21322,
Email: reddymadhuri09@gmail.com

**BEFORE NATIONAL GREEN TRIBUNAL
SOUTHERN BENCH, CHENNAI
ORIGINAL APPLICATION No. 69 of 2024**

Bonigi Rangaiah.

Applicant(s)

Versus

Central Pollution Control Board and Ors.

Respondent(s)

**REPORT IN THE MATTER OF O.A. NO.69 of 2024 SUBMITTED TO HON'BLE
NATIONAL GREEN TRIBUNAL, SOUTHERN BENCH, CHENNAI IN COMPLIANCE
TO HON'BLE NGT ORDERS DATED 13th AUGUST,2024 & 20th SEPTEMBER, 2024.**

INDEX

Sl.No.	Description	Page nos
1	Report on Adani Krishnapatnam Port Limited	1-4
2.	Annexure-I- Hon'ble NGT order copy dated 13.08.2024	5-6
3.	Annexure-II- Hon'ble NGT order copy dated 20.09.2024	7-8

Date: 26-11-2024.

Place: Nellore.

Nawrudu Satish
26/11/24

Environmental Engineer

Andhra Pradesh Pollution Control Board,

Regional Office Nellore

**ENVIRONMENTAL ENGINEER
A.P. POLLUTION CONTROL BOARD
Regional Office
NELLORE.**

Action taken report:

1. In the matter of O.A. 69/2024 (SZ) filed by Sri Bonigi Rangaiah S/o Venkateswarlu, resident of Kakuvaripalem, Vellapalem Village, Tirupati district, in compliance to Hon'ble NGT directions dated 22.01.2024, the Joint Committee inspected Adani Krishnapatnam Port during 07.03.2024 and submitted the report to the Hon'ble National Green Tribunal during August,2024 through e-filing.
2. The Hon'ble National Green Tribunal, Southern Bench vide its order dated 13.08.2024 has directed the following:

“

1. *Today, there is no representation for the applicant.*
2. *The Joint Committee has filed its report. It is stated that the reply filed by the CPCB (Respondent No.1) is returned due to certain defects.*
3. *The learned counsel appearing for the APPCB seeks time to file the further action taken report.*
4. *Post the matter on 20.09.2024.”*

A copy of the Hon'ble NGT order dated. 13.08.2024 is enclosed as **Annexure-I.**

3. The Hon'ble National Green Tribunal, Southern Bench vide its order dated 20.09.2024 has directed the following:

“

1. *Today, there is no representation for the applicant.*
2. *At the request of the learned counsel appearing for the APPCB, post the matter on 27.11.2024 for filing the further action taken report.”*

A copy of the Hon'ble NGT order dated. 13.08.2024 is enclosed as **Annexure-II.**

In view of the above, the Board officials inspected the Adani Krishnapatnam port Limited on 20.11.2024 and verified the compliance status of the industry with directions issued by the Board vide order dated. 14.12.2023 and the compliance status is submitted below:

Sl. No	Direction	Present compliance status
1	The port shall submit time bound action plan for mechanization of South berths to handle coal, within two months	<p>Yet to comply.</p> <p>M/s. AKPL sending the coal to the 3 nos of power plants existing at Muthukur Mandal through North side by mechanized closed coal conveyor system.</p> <p>There are 2 nos of thermal powers plants existing towards South side of the AKPL, namely M/s. Jindal Power Limited (Simhapuri) & M/s. Meenakshi Energy</p>

Nawarudastok
26/11/24
ENVIRONMENTAL ENGINEER
A.P. POLLUTION CONTROL BOARD
Regional Office
NELLORE.

		<p>Limited (Vedanta power). Both power plants are operating at low capacities / operating intermittently.</p> <p>M/s. AKPL informed that they have conducted meeting with the above power plants on 08.08.2024, regarding mechanization of South berth to send coal to their thermal power plants and it will take at about 6 months time to enter MOU; thereafter, it will take 24 months for execution.</p>
2.	The port shall expedite installation of fixed dust separation systems (MDSS) at South berth for handling of coal and other dusty cargo.	<p>Yet to Comply.</p> <p>M/s AKPL issued P.O to the vendor for providing fixed dust suppression system at South berth, it will be completed by December,2024.</p>
3.	The port shall ensure water sprinkling system and other dust suppression measures are effective for suppression / containment of the dust emissions during handling of coal.	<p>Complied.</p> <p>M/s. AKPL mechanised coal handling Berths by providing the following:</p> <ul style="list-style-type: none"> • Hooded conveyor for transferring dusty cargo. • Mist sprinkling system at transfer points. • Dust suppression systems at hoopers, discharge/feeding points of belt conveyors. • stacker cum reclaimers for loading and unloading of coal with mist sprinklers. • mechanical loading facility for railway wagons. <p>Further, M/s. AKPL also provided MDSS with 248 sprinklers, deployed 12 Truck mounted sprinklers, 3 Nos. of heavy-duty Atomized Sprayers, Hoppers for cargo unloading, paved roads, road sweeping machines and 8 No. tractor-mounted hydraulic broom sweeping machines.</p>
4.	The port shall deploy road sweeping machines for frequent roads cleaning from berth to south gate and to deploy more no. of road- sweeping machines in consultation with RO, Nellore.	<p>Complied.</p> <p>M/s. AKPL provided 8 Nos tractor-mounted hydraulic broom sweeping machines.</p> <p>In addition to the above, 2nos of heavy-duty sweeping machines are provided for effective sweeping of roads, berths and operational areas in the port premises.</p>
5.	The port shall ensure to provide cover to trucks carrying the coal from berth to destination.	<p>Complied.</p> <p>Provided provision of 28nos at a time to cover the trucks carrying coal with tarpaulin.</p>

Nawarudatork
26/11/24

ENVIRONMENTAL ENGINEER
A.P. POLLUTION CONTROL BOARD
Regional Office
NELLORE.

6.	The port shall expedite to provide a truck wheel wash facility on the Southside	Complied. The port provided truck wheel wash facility to clean all outgoing trucks on the Southside by using advance automatic sensor-based technology with oil skimmer & separator from washed water, recycling & reusing provision.
7.	The port shall provide STP to cater the domestic waste water generated at South berths.	At the South berth, only 20 employees work in shifts, and 4 toilets were provided. The estimated sewage generation is 0.8 KLD, which is routed to the Septic tank. Hence, M/s. AKPL requested to withdraw this condition.
8.	The port shall ensure to progressively increase more No. of water sprinklers and other required dust containment / suppression measures while increasing the cargo handling capacity.	Complied. M/s. AKPL mechanised coal handling Berths by providing the following: <ul style="list-style-type: none"> • Hooded conveyor for transferring dusty cargo. • Mist sprinkling system at transfer points. • Dust suppression systems at hoopers, discharge/feeding points of belt conveyors. • stacker cum reclaimers for loading and unloading of coal with mist sprinklers. • mechanical loading facility for railway wagons. Further, M/s.AKPL also provided MDSS with 248 sprinklers, deployed 12 Truck mounted sprinklers, 3 Nos. of heavy-duty Atomized Sprayers, Hoppers for cargo unloading, paved roads, road sweeping machines and 8 No. tractor-mounted hydraulic broom sweeping machines.
9.	The port shall install more No. of CAAQM stations to continuously monitor the air quality at representative locations and to implement adequate measures to prevent air borne dust pollution in the surrounding villages. The locations to install the additional CAAQM stations shall be identified through scientific modelling and shall install in consultation with RO, Nellore	Complied. M/s. AKPL has installed 3 nos of CAAQM stations and connected to APPCB server. In addition to that, 2 nos of CAAQM stations installed at Gummaladibba exit road towards South side & Krishna barrack towards North-West direction after conducting scientific modelling.

Nawrudu
26/11/24
ENVIRONMENTAL ENGINEER
A.P. POLLUTION CONTROL BOARD
Regional Office
NELLORE.

10.	The port shall furnish preparedness plan to contain the air borne dust emissions for each stock yard / zone wise and during unloading and handling of dusty cargo at berth front.	<p>Complied.</p> <p>M/s. AKPL taken the following measures to contain the air borne dust emissions from stock yard/zone wise and during unloading and handling of dusty cargo at berth front.</p> <ul style="list-style-type: none"> • Provided mist sprinkling system at Hoppers, Transfer Towers & stack yards. • Provided MDSS at all yards, including coal and iron ore storage areas, to suppress dust during the stacking of cargo in yards. • Ensure all outgoing cargo- carrying trucks and wagons are fully covered with tarpaulin and tightened with rope to avoid fugitive emissions/spillage. • Provided truck-mounted sprinklers, heavy-duty Atomized Sprayers, and Tractor hydraulic broom-mounted sweeping machines to suppress dust and prevent air-borne fugitive dust emissions due to vehicle movement. • Provided 2 No. of additional heavy-duty sweeping machines.
11.	The port shall not draw the ground water under any circumstances. The port shall furnish time bound action plan to meet the water requirement for the port activities, from the sustainable sources.	Complied.
12.	The port shall submit action plan to treat the sewage generated from Nellore Municipal Corporation, as to utilize for dust suppression system in the port	Yet to comply.
13.	The port shall periodically undertake de-silting of the drains and to keep them intact for free flow of the runoff.	Complied.

This report is submitted for kind consideration. The APPCB will abide by all such directions as the Hon'ble Tribunal may deem fit and appropriate.

Date: 26-11-2024

Place: Nellore.

Nawar du Achar
26/11/24

ENVIRONMENTAL ENGINEER

Andhra Pradesh Pollution Control Board,

Regional Office Nellore

ENVIRONMENTAL ENGINEER
A.P. POLLUTION CONTROL BOARD
Regional Office
NELLORE.

Item No.25:-**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

Original Application No.69 of 2024(SZ)

[Earlier O.A. No. 759 of 2023(PB)LP]

IN THE MATTER OF:

Bonigi Rangaiah.

...Applicant(s)

Versus

Central Pollution Control Board and Ors.

...Respondent(s)

Date of hearing: 13.08.2024.

**CORAM:**

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): None.

For Respondent(s): Ms. N. Nathami for R1.
Mrs. Madhuri Donti Reddy for R2 & R3.

ORDER

1. Today, there is no representation for the applicant.
2. The Joint Committee has filed its report. It is stated that the reply filed by the CPCB (Respondent No.1) is returned due to certain defects.
3. The learned counsel appearing for the APPCB seeks time to file the further action taken report.
4. Post the matter on **20.09.2024**.

**Sd/-****Smt. Justice Pushpa Sathyanarayana, JM****Sd/-****Dr. Satyagopal Korlapati, EM**

O.A. No.69/2024(SZ)
13th August, 2024. Mn.

Item No.20:-**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

Original Application No.69 of 2024(SZ)

[Earlier O.A. No. 759 of 2023(PB)LP]

IN THE MATTER OF:

Bonigi Rangaiah.

...Applicant(s)

Versus

Central Pollution Control Board and Ors.

...Respondent(s)

Date of hearing: 20.09.2024.

**CORAM:**

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): None.

For Respondent(s): Ms. N. Nathami for R1.
 Mrs. Madhuri Donti Reddy for R2 & R3.

ORDER

1. Today, there is no representation for the applicant.

2. At the request of the learned counsel appearing for the APPCB, post the matter on **27.11.2024** for filing the further action taken report.

Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Satyagopal Korlapati, EM

O.A. No.69/2024(SZ)
20th September, 2024. Mn.

